

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 1083 of 2025

In

Company Appeal (AT) (Insolvency) No. 148 of 2025

IN THE MATTER OF:

Gateway Investment Management Services Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Abhijit Sinha, Sr. Advocate with Mr. Vaibhav Mishra, Ms. Udit Singh, Mr. Ekansh Mishra and Ms. Shankari Mishra, Advocates.

For Respondent : Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akanksha Kaushik, Mr. Arjun Bhatia and Ms. Shefali Mondel, Advocates for R-5.

Mr. Abhishek Anand, Ms. Aditi Sinha and Ms. Rajnandini, Advocates for R-2 (NARCIL).

Mr. Vivek Sibal, Sr. Advocate with Ms. Rashmi Raj, Ms. Kiran Bisht and Mr. Abhishek Periwal, Advocates for RP/R-1.

With

Company Appeal (AT) (Insolvency) No. 179 of 2025

&

I.A. No. 717 of 2025

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Krishnendu Dutta, Sr. Advocate with Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha and Ms. Aakriti Gupta, Advocates.

For Respondent : Mr. Abhishek Anand, Ms. Aditi Sinha and Ms. Rajnandini, Advocates for R-3 (NARCIL).

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akanksha Kaushik, Mr. Arjun Bhatia and Ms. Shefali Mondel, Advocates for R-2.

Mr. Vivek Sibal, Sr. Advocate with Ms. Rashmi Raj, Ms. Kiran Bisht and Mr. Abhishek Periwal, Advocates for IRP/R-1.

ORDER
(Hybrid Mode)

05.03.2025 As prayed, list on Friday i.e. **07.03.2025**.

Learned Counsel for the parties are permitted to file hard copy of the Additional Affidavit by tomorrow.

Interim Order to continue in Company Appeal (AT) (Insolvency) No. 179 of 2025.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)

pks/nn